

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION**

**LOK SABHA
UNSTARRED QUESTION NO. 4200
TO BE ANSWERED ON 12.12.2016**

Violation of UGC Rules

4200. SHRI C.R. PATIL:

Will the Minister of **HUMAN RESOURCE DEVELOPMENT** be pleased to state:

- (a) whether the Government is aware that some institutions affiliated with the Mewar University were held up by the University Grants Commission (UGC) for violation of Rules in the matter of awarding degrees to the students;
- (b) if so, the details thereof; and
- (c) the remedial measures proposed to be taken to protect the interests of the students and the action taken against the defaulting institutions by the Government?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(DR. MAHENDRA NATH PANDEY)**

(a) to (c): Mewar University is established by the Act of the State Legislature of Rajasthan. State Private Universities are unitary in nature, so, it cannot affiliate institutions. They can conduct courses in regular mode at their main campus where adequate facilities for teaching, research, examination and extension services are available.

However, University Grants Commission (UGC) had found that some of the Institutions viz. Footwear Design & Development Institute, Noida; Institute of Apparel Management, Gurgaon; Indian Institute of Learning & Advanced Development, Gurgaon; Asian Academy of Film & Television, Noida & Indian Institute of Packaging, Mumbai signed Memorandum of Understanding (MoU) with Mewar University for offering courses and awarding degrees to the students. UGC directed the Mewar University to discontinue these MoUs. Consequently, Mewar University discontinued such arrangements.

In order to protect the interest of admitted students, Mewar University has informed that the students enrolled under such programmes would be shifted to the main campus to complete their academic teaching and then move to the respective collaborative institutes for completing their training, practical components, internships, projects and placements as per the requirement of the course. Some of the students studying in these institutions have approached various Courts, where matter is sub-judice.
